

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 2741/2003/HR

Wednesday, this the 12th day of November, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

C. Radha Krishna
s/o Shri C. Bala Krishna
r/o A-22, Kakateeya Apartments
86, Indra Prastha Extension
Delhi-92

. . . Applicant
(By Advocate: Shri C. Murali Krishna)

Versus

1. Union of India
through Law Secretary
Department of Legal Affairs
4th Floor, A-Wing, Shastri Bhawan
New Delhi
2. Union of India
through Secretary
Department of Personnel & Training
New Delhi
3. Union Public Service Commission
through Secretary
Dholpur House, Shahjahan Road
New Delhi

. . . Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

Learned counsel for applicant states that he may be permitted to withdraw the present petition with right to file a fresh one in case any adverse order is passed.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

Boalle
(S. K. Naik)
Member (A)

/sunil/

Ag
(V. S. Aggarwal)
Chairman